1st NLUJ-KHAITAN & CO CORPORATE LAW **REVIEW SUMMIT, 2023**

in collaboration with the Reserve Bank of India, Insolvency and Bankruptcy Board of India & SCC Online - Eastern Book Company













ABOUT THE JOURNAL

The Journal on Corporate Law & Governance ["the Journal"] is a research hub under the rubrics of National Law University, Jodhpur, dedicated to research and development of governance standards for the corporate world. To promote holistic research on areas covered within the broad ambit of corporate law, the Journal came out with an annual publication in 2008. The Journal is evidence of invincible research, thought-provoking ideas, and significant academic and intellectual standards. It offers a forum for critical research on the interplay of contemporary

corporate law issues, both from an academic and industry perspective. The Journal is peer-reviewed with ISSN serial publication No. 0976- 0369 and indexed on SCC Online and Manupatra. Along with exploring the various problems and challenges that affect the corporate world, the Journal attempts to examine and offer workable solutions, which may help regulatory and policy decisions. Our previous issues boast of scholarly discourses from eminent legal practitioners, academicians, research scholars and students. Please visit our website for accessing our previous issues.

ABOUT THE EVENT

The 1st edition of the NLUJ - Khaitan & Co Corporate Law Review Summit ["the Summit"] in collaboration with the Reserve Bank of India (RBI), Insolvency and Bankruptcy Board of India (IBBI) and SCC Online - Eastern Book Company, will comprise of a paper presentation and a panel discussion. The summit shall be hosted by National Law University, Jodhpur in its premises on 14th and 15th of October, 2023.

The goal of the summit is to promote research and knowledge growth in emerging trends of corporate and commercial laws in India. Here, through paper presentation, the summit aims to provide a platform for participants to share their expertise, ideas, and research on the latest

developments, challenges, and opportunities in corporate and commercial laws. It will invite legal scholars, practitioners, and students. The insights gained from this event will undoubtedly enrich the legal community of the field and pave the way for better practices and policies.

The summit, also consists of a panel discussion with legal luminaries in the field of Corporate and Commercial laws through which the participants can acquire invaluable knowledge. It will create an opportunity for students and young scholars to engage in intellectual conversations about corporate and commercial laws. The topic for the panel discussion shall be released soon on our website and social media handles.











ABOUT KHAITAN & CO

Khaitan & Co is among India's oldest and most prestigious full-service law firms. Founded in 1911, it is also one of the largest, with over 950+ professionals and 200+ partners and directors. The firm's teams, comprising a powerful mix of experienced senior lawyers and dynamic rising stars in Indian law, offer customised and pragmatic solutions that are best suited to its clients' specific requirements.

Be it long-standing relationships with old clients, or fresh journeys, the firm embarks upon with new clients with an unshaking trust. The firm acts as a trusted advisor to leading business houses, multinational corporations, financial institutions, governments and international law firms. The Firm takes pride in its steady growth and celebrated its centenary year in 2011.

ABOUT RESERVE BANK OF INDIA

The Reserve Bank of India (RBI) was established on April 1, 1935, under the Reserve Bank of India Act, 1934. It is the central banking institution of India and is headquartered in Mumbai. Originally privately owned, the RBI became fully owned by the Government of India after nationalization in 1949. The RBI's main objective is to maintain stability in the Indian rupee and the overall financial system. It formulates and implements monetary policies to control inflation, manage interest rates, and ensure price stability. As the currency issuer, the RBI is responsible for the production, distribution, and supply of banknotes and coins. It acts as the banker to the government, manages public debt, and conducts auctions of

government securities. The RBI regulates and supervises the banking and financial system to ensure its stability and integrity. It has a Central Board, chaired by the Governor, and two important bodies—the Board for Financial Supervision and the Board for Payment and Settlement Systems. It collaborates with the government, regulatory authorities, international organizations to promote financial stability and economic growth. The RBI also training establishments and funds operates institutes in the financial sector. With its subsidiaries, the RBI plays a crucial role in maintaining monetary stability and fostering economic development in India.













ABOUT IBBI

The Insolvency and Bankruptcy Board of India was established on 1st October, 2016 under the Insolvency and Bankruptcy Code, 2016 ["the Code"]. It is a key pillar of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It is a unique regulator: regulates a profession as well as processes. It has regulatory oversight over the insolvency professionals,

insolvency professional agencies, insolvency professional entities and information utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code. It has been tasked to promote the development of, and regulate, the working and practices of, insolvency professionals, insolvency professional agencies and information utilities and other institutions, in furtherance of the purposes of the Code. It has also been designated as the 'Authority' under the Companies (Registered Valuers and Valuation Rules), 2017 for regulation and development of the profession of valuers in the country.

ABOUT SCC ONLINE & EBC

Eastern Book Company - SCC Online are collaborating with the summit as the exclusive knowledge partners. EBC is a publishing house of international repute and an acknowledged leader in the field of legal publishing brings in SCC Online. For 75 years, they have been providing reliable legal information: Legal Commentaries, Statutory Law and Law Reports. Supreme Court

Cases (SCC) is the most cited law report by the Supreme Court of India. All that expertise and experience has gone into curating the content which is available on SCC Online.® The mark of EBC stands for authenticity, reliability and promptness. Thereby it also fulfils its commitment to the rule of law.













THEMES

Individuals desiring to take part in the Summit are encouraged to bring a diverse perspective to the subject matter, while also considering a wide range of issues related to commercial and corporate laws. The submissions should be contemporary and relevant, showcasing in-depth research and excellent scholarly standards. Additionally, authors are encouraged to employ diverse methodologies and ground their research in the analysis of existing judgements, legal documents and sources, or empirical data.

The indicative topics or areas that may be covered are:

- Corporate Governance
- Banking & Finance
- Insolvency Law
- Investment Law and Foreign Investment
- Securities Law
- Capital Markets
- Corporate Finance

- Mergers and Acquisitions
- Reverse Mergers
- Project Finance
- Corporate Social Responsibility
- Cross Border Mergers
- Digital Lending
- ESG
- Fintech Law



Categories of Submission

- Long articles 4000 to 7000 words*
- Short articles 2000 to 4000 words*
- Legislative comments 2000 to 4000 words*
- Case comments 2000 to 4000 words*

*The word limit is exclusive of the abstract and the footnotes.











SUB-THEMES

The indicative sub-themes for the paper presentation are as follows:

- Strengthening corporate governance in Financial Institutions*: Embracing the 'G' in ESG for Effective Corporate Governance.
 - *Banks / NBFCs
- Unveiling the Financial Creditor's Role and Impact on Corporate Governance and Investor Stewardship.
- Leveraging the FinTechs and BigTechs for digital transformation in financial services in India: Regulatory Framework and Approach.
- Uncovering the Opportunities and Challenges of strengthening Corporate Governance for a greener financial sector .
- Safeguarding the Skies: Exploring the Imperative for Tailored Legislation on Aviation Industry Insolvency.
- The Legality of Disenfranchising Majority Shareholders: A Multidimensional Examination of Corporate Law and Constitutional Principles.
- Unpacking the Presumption of Guilt Regime in India's Securities Law.
- Balancing the Scales: Freezeout Mergers and Burden of Proof in Indian Corporate Law.
- Implications of SEBI's Recent Consultation Paper on Unpublished Price Sensitive Information (UPSI): Assessing its Effectiveness and Challenges.
- Raising the Bar for Statutory Auditors: Implications on Corporate Governance and Accountability in Financial Reporting.

Please note that the list of sub-themes is <u>merely suggestive</u> and <u>non-exhaustive</u> in nature. The authors can choose to submit manuscripts on other relevant and contemporary topics.













SUBMISSION GUIDELINES

Submissions are expected to be an original work of the author and meet high academic standards. The following guidelines ought to be followed:

- 1. The title must succinctly encapsulate the topic and explain the body of work;
- 2. There must be an abstract (250-300 words) which briefly describes the idea behind the submission, its structure, and the authors' conclusion(s);
- 3. The journal accepts a <u>similarity score of up-to 10%</u> and anything above will be out-rightly rejected.
- 4. Co-authorship is permissible only up to a maximum of two authors.

- 5. Kindly adhere to the following formatting guidelines:
 - The title and subtitles must be in Garamond font, size 12, bold, small caps, and centrally aligned..
 - The text of the main body of the manuscript must be in Garamond font, size 12, with 1.15 line spacing and automatic spacing between paragraphs, and it should have justified alignment.
 - We accept citations in the form of footnotes, which must be in Garamond font, size 10, with single spacing, justified alignment, following the Bluebook 20th Edition guidelines.

COPYRIGHT

Submissions made to the summit are on an exclusive basis. These submissions must not have been previously published or submitted for publication elsewhere. The contribution presented to and accepted for publication along with the copyrights therein shall be the intellectual property of the NLUJ-Khaitan Summit and shall vest with the journal.

REGISTRATION

There is no paper submission fee initially. Once the papers have been submitted, the editorial board of the journal will review all the entries, and a total of 10 entries shall be shortlisted for the paper presentation after the review process. The author(s) will be intimated of the shortlist tentatively by September 20, 2023.

After selection, the authors will be required to pay INR 1500 for single author entries and INR 3000 for co-authored entries, which will cover their accommodation and meals. Payment details will be communicated at a later stage.











ELIGIBILITY AND MODE OF SUBMISSION

Authors must be pursuing their education from any recognized university in India for the academic year of 2023-2024 or be graduates from any recognized university, as to be eligible for participation in the Summit. Authors are requested to e-mail their manuscripts by August 05, 2023 on: journal.governance@gmail.com.

The mail must contain the following documents, in addition to the manuscript and personal details and affiliation of the author(s), without which the submission will not be accepted: –

- An originality statement, signed by the author(s), declaring that the manuscript is the original work of the author(s);
- A copyright statement, signed by the author(s), whereby the author(s) agrees that the copyright in the work shall vest with the journal.
- Each author will receive an acknowledgment of receipt of their submission from the journal shortly after submitting.

TIMELINE OF THE EVENT

Release of themes & call for papers

Deadline for submission of papers

Intimation of shortlisted papers

Inaugral Ceremony & Panel Discussion

Paper Presentation & Award Ceremony

July 10, 2023

August 05, 2023

September 20, 2023

October 14, 2023

October 15, 2023











AWARDS

The winner shall receive a cash prize of INR 20,000; internship opportunities with Khaitan & Co and SCC-Online; along with certificate(s) of merit.

The first runner-up shall receive a cash prize of INR 15,000; an internship with Khaitan & Co; along with certificate(s) of merit.

The second runner-up shall receive a cash prize of INR 10,000 along with certificate(s) of merit.

The top six entries will be published in the upcoming volume of the Journal (Vol. VI, Issue 2).

The top 10 entries shall receive a certificate of merit from the organizers.

All the entries shall receive a certificate of participation.

* Please note that the internal policies of the Khaitan & Co and SCC-Online will apply in awarding the internships and they reserve the right to the final decision.



In case of any queries, kindly drop an email at nluj.corporatelawreview@gmail.com or contact

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